

जा चुके हैं। इस पर खर्च कितना हुआ है, यह मैं निश्चित रूप से नहीं कह सकता हूँ।

श्री भक्त दर्शन: मैं यह जानना चाहता हूँ कि क्या इस पुल के सम्बन्ध में उत्तर प्रदेश की राज्य सरकार बार-बार केन्द्रीय सरकार से अनुरोध करती रही है और उत्तर प्रदेश सरकार इसमें कितना सहयोग देना जा रही है।

श्री राज बहादुर: उत्तर प्रदेश सरकार की ओर से पुल के बनने के बारे में जरूर अनुरोध है, लेकिन उन्हें यह भी मालूम है कि जो बांध यमुना पर बनने जा रहा था, उस के कारण इस काम को रोका गया। उनसे यह कहा गया कि वह जोड़ने वाली सड़कें—लिक रोड्स—बनायें, लेकिन उन्होंने बनाने के लिये वचन नहीं दिया है। आशा की जाती है कि वह इस पर फिर विचार करेंगे।

Hirakud Project

*1075. **Shri Panigrahi:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 1116 on the 17th December, 1958 and state:

(a) whether the transfer of control of Hirakud Project to Orissa Government has since been finally decided;

(b) if so, by what time this transfer is going to take place;

(c) what was the nature of concession given in the rates for supply of water and electricity from Hirakud; and

(d) whether it is a fact that the Hirakud Control Board has decided to withdraw this concession?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (d). A statement giving the requisite information is laid on the Table of the House.

STATEMENT

(a) and (b). The matter was considered by the Hirakud Control Board

at its meeting held on the 26th July, 1959. The Control Board decided to close the Stage I Construction account by 30th September, 1959 and recommended that a discussion be arranged between the Central and State Governments so that the decision about the date for the transfer of control and other connected issues might be taken in time. A high level meeting between the representatives of the Government of India and the Government of Orissa is likely to be held by about the middle of September, 1959.

(c) and (d). Water and electricity are supplied to the Project staff at concessional rates as fixed by the Chief Engineer, Hirakud Dam Project and approved by the Hirakud Control Board. The rates are concessional in the sense that they have been worked out on 'no profit and no loss basis'.

In its meeting held on the 26th July, 1959, the Hirakud Control Board decided that the concessional rates of water and electricity should be stopped from 1st October, 1959.

Mr. Deputy-Speaker: Before I call upon Shri Panigrahi to put his supplementary I have to make this request. There is too much of excitement and talking going on in the House. Still there are about six minutes of the Question Hour. I can very well appreciate why this excitement is there, but we have to spend the Question Hour most usefully.

Shri Panigrahi: This negotiation has been going on for a long period between the Central Government and the Orissa Government. May I know what are the specific issues which stand in the way of finalising the transfer of control to Orissa Government?

Shri Hathi: The main reason is that the Orissa Government wants the accounts of the first stage of construction to be completed. Secondly, they also want that till the second stage is completed the Government of India might continue.

Shri Panigrahi: May I know whether the Government of Orissa or the Central Government has put forward any terms and conditions for transfer of this control to the Government of Orissa?

Shri Hathi: There are no specific conditions. The only thing is that they will have to create certain permanent posts for maintenance and operation of the first stage. For the second stage which is under construction the staff that is doing the work will have to be continued.

Shri Panigrahi: May I know whether the present staff working at Hirakud will be retained when the full transfer of power takes place?

Shri Hathi: Most of the officers of the Central Water and Power Commission who were working on the construction side of first stage have come back. Some others will also come back, but others will have to be absorbed on the permanent cadre of the Orissa Government.

Shri Hem Barua: May I know whether it is a fact that the concessional rates so far enjoyed by the project staff are proposed to be stopped from 1st October, 1959, if so, what are the reasons for such a sudden decision?

Shri Hathi: As the phrase itself indicates, this was a construction allowance and concession given to staff during the construction stage. Construction of the first stage is now over. Now it is a question of maintenance and operation for which there will be permanent officers in the State cadre. In the initial stages of construction these concessions were given, but now there is no need for this allowance.

Bhakra Dam

*1077. **Shri S. M. Banerjee:** Will the Minister of Irrigation and Power be pleased to state:

(a) the total amount spent so far on injecting cement to reinforce Bhakra Dam;

(b) whether this has actually served the purpose; and

(c) to what extent?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): (a) to (c). The information is being collected and will be laid on the Table of the House when received.

Shri S. M. Banerjee: May I know whether this fact was not brought to the notice of the authorities at the time of construction that the land was bad? May I also know whether this cement injection will go on indefinitely or it will end at a particular time?

Hafiz Mohammad Ibrahim: If I have correctly followed the hon. Member, I may say again that that information also is not available because no information has been received at all.

श्री स० मो० बनर्जी: येरा नवाल यह है कि जब यह कस्ट्रक्शन हो रहा था, जब सीमेंट इन्जेक्ट किया जा रहा था, तो क्या एक्सपर्ट्स ने बताया था कि जमीन बराब है और बाद में ढह सकती है। अगर ऐसा कहा था, तो यह जमीन क्या सिलेक्ट की गई थी और अगर की गई थी तो सीमेंट का अगर कब तक रहेगा ?

Hafiz Mohammad Ibrahim: As to that, Sir, I said that we have no information about it.

Movement of Khandasari Sugar

*1078. { **Shri Jagdish Awasthi:**
Shri S. L. Saxena:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that restrictions have been imposed on the movement of Khandasari sugar from one State to the other.

(b) if so, the reasons therefor;

(c) whether the Uttar Pradesh Khandasari Association have submitted any memorandum in this connection